

Through Video Conferencing**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR****Original Application No.200/351/2020**

Jabalpur, this Friday, the 21st day of August, 2020

**HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER**



1. N.K. Gautam, S/o Shri Rameshwar Gautam, aged about 46 years, Working as Senior Section Engineer, R/o H. No.43, Gurugobind Vihar Sangariya Road, R/o H. No.43, Gurugobind Vihar Sangariya Road, Kota Junction – 324002.

2. Abdul Waheed, S/o Shri Majeed Khan, aged about 46 years, working as Senior Section Engineer, R/o H. No.94/A, Railway Housing Society, Bajrang Nagar Police Line, Kota – Rajasthan 324001

-Applicants

(By Advocate – Shri S.K. Nandy)

V e r s u s

1. Union of India through its General Manager, West Central Railway, Zonal Office Headquarters, Near Indira Market Jabalpur (M.P) 482001.

2. Principle Chief Personal Officer, O/o General Manager, West Central Railway, Zonal Office Headquarters, Near Indira Market, Jabalpur (M.P) 482001.

3. Divisional Railway Manager, West Central Railway, Kota Division, Kota, Rajasthan 324002.

-Respondents

(By Advocate – Shri Sapan Usrethe)

O R D E R

By Ramesh Singh Thakur, JM.

Heard.



2. Short reply has been filed by the respondents, wherein it has been submitted that vide amended eligibility list dated 17.07.2020, name of the applicants has been included and they have been placed at serial Nos.30 and 31 (Annexure R-1) of the list of eligible candidates for promotion to the post of ADEN under 70% LGS quota. The applicants have also been allowed to participate in the examination held on 22.07.2020.

3. In para 8 (ii) of the Original Application, the applicants have sought for the following reliefs:

“8 (ii) Command the respondents to forthwith issue a corrigendum/amended eligibility list prepared for promotion to Group B post of ADEN under 70% LGS quota, pertaining to Kota division, by including applicants names as per their seniority against the employees who have tendered their unwillingness.”

4. In view of the short reply filed by the respondents particularly in Para 4 & 5, this Original Application has become infructuous.

5. Accordingly, the Original Application is disposed of as infructuous.

(Naini Jayaseelan)
Administrative Member
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(Ramesh Singh Thakur)
Judicial Member